

By Email.

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-16/2020/1309/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To,

✓ The Registrar,  
Gauhati High Court,  
Aizawl Bench.

Dated Guwahati the 21<sup>st</sup> February, 2023.

Sub: **Permission to avail LTC by availing Earned Leave.**

Ref:- Your letter No. P. 20012/1/2021-HC(AB)/65 dated 07.02.2023.

Sir,

With reference to the subject cited above, I am directed to inform you that Dr. H. T. C. Lalrinchhana, Special Judge, Prevention of Corruption Act, Mizoram, Aizawl, has been allowed to avail **LTC for the block period 2018-2021**, along with three family members by availing **Earned Leave for 5 days from 06.03.2023 to 10.03.2023 along with station leave permission from 04.03.2023 to 12.03.2023**, by the shortest possible route, as per existing Rules. Further, his prayer for leave encashment for the aforesaid 5 days of Earned Leave has been allowed, as per existing Rules.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)** *Rac*

**Memo No. HC.VII-16/2020/1310/A dated. 21.02.2023**

Copy to :

1. Dr. H. T. C. Lalrinchhana, Special Judge, Prevention of Corruption Act, Mizoram, Aizawl, for information.

*sd/-*  
**REGISTRAR (VIGILANCE)**